

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 35**  
**(IB)-455(PB)/2017**

**IN THE MATTER OF:**

Assets Care And Reconstruction Enterprise Limited	...	Applicant/Petitioner
Vs		
M/s. Forging Pvt.Ltd	...	Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(Liq.).**

**Order delivered on 09.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. P. Nagesh, Sr. Adv. Mr. Karan Luthra, Mr. Akshay Sharma, Mr. Naman Gowda, Advs. Mr. Rakesh Kumar, Preeti Kashyap, Ankit Sharma, Varun Pandit, Rishabh Arora, Yash Dhawan in Cont P No 30 of 2022.
For Respondent	:	Mr. Ramesh Singh, Sr. Adv., Mr. Akshay Ringe, Ms. Megha Mukherjee, Mr. Dhananjay Gupta, Ms Hage Namja, Advs. For Ex-management
For Liquidator	:	Mr. Sajeve Bhushan Deora, Liquidator

**ORDER**

**IA-2099/2024 Old No. CA-2092/2019**

Ld. Sr. Counsel Mr. Ramesh Singh seeks and is granted time to appear and argue the matter **on 07.08.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**